

Ordinance Summary

The Karnataka Agricultural Produce Marketing (Regulation and Development) (Amendment) Ordinance, 2020

- The Karnataka Agricultural Produce Marketing (Regulation and Development) (Amendment) Ordinance, 2020 was promulgated on May 15, 2020. The Ordinance amends the Karnataka Agricultural Produce Marketing (Regulation and Development) Act, 1966. It introduces the following amendments:
 - **Marketing of agricultural produce:** The 1966 Act limits the purchase or sale of notified agricultural produce to market yards, market sub-yards, and sub-market yards. This limitation did not apply to certain cooperative marketing and credit societies permitted by the state government. The Ordinance removes this limitation and empowers the market committee to regulate the marketing of notified agricultural produce in the market yards, market sub-yards and sub-market yards. A market committee is a statutory body constituted to govern the market and to ensure complete transparency in pricing and transactions taking place in the market area.
 - **Penalty:** The 1966 Act penalised the use of any non-designated place in the market area for the sale or purchase of notified agricultural produce with: (i) imprisonment of up to six months, or (ii) a fine between Rs 500 and Rs 5,000, or (iii) both. The Ordinance removes this offence.

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